

Notifications and Orders

(89) Rates for allotment of sites for Educational Institutions - No. 31/ I/100-UTFI(4)-2003/7539.- In continuation of Chandigarh Administration, Finance Department's notification bearing No. 31/I/100-UTFI(4)-2000/1823, dated 7th March, 2002 and in exercise of the powers conferred under sub-section (2) of Section 3 of the Capital of Punjab (Development and Regulation) Act, 1952, the Administrator, Union Territory, Chandigarh, hereby fixes the land rate for allotment of Educational Institutions in the Union Territory, Chandigarh on free hold basis as under : -

(A) In Urban area of UT of Chandigarh: (i) for maximum floor area ratio (FAR) for 0.5 (ii) for minimum floor area ratio (FAR) for 0.25	Rs. 2100 per square yard. Rs. 1050 per square yard.
(B) Outside Urban Grid i.e. re settlement Colonies or in villages: (i) for maximum floor area ratio (FAR) for 0-5 (ii) for minimum floor area ratio (FAR) for 0.25	Rs. 1200 per square yard Rs. 600 per square yard.
(C) For Floor Area Ratio lower than 0.5 and above FAR of 0.25, the premium shall be charged proportionately.	

In case there is an increase in FAR within 5 years of allotment proportionate land rate shall be charged at the same rate as the original allotment. If increase in FAR is after 5 years of allotment, the proportionate land rate shall be charged at the prevalent new rates.

The Chandigarh Administration, Finance Department's notification bearing No. 3119/UTFJ(4)/97/5489, dated 6th/7th April, 1998 shall be deemed to have been modified to this extent. (See Chandigarh Admn. Gaz. (Extra) dated 25.11.2003 at page 2694-95)